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High Court For The State Of Telangana:: At Hyderabad

Case No: Criminal Revision Case No. 1215 Of 2008

K.Niranjan Reddy APPELLANT

Vs

J.Ratna Kumar And Another, RESPONDENT

Date of Decision: March 26, 2024

Acts Referred:

• Code Of Criminal Procedure, 1973 - Section 397

• Negotiable Instruments Act, 1881 - Section 138

Hon'ble Judges: K.Surender, J

Bench: Single Bench

Final Decision: Partly Allowed

Judgement